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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/13/2017
NAME OF THE PETITIONER(S) : ARCHER POWER SYSTEMS PVT LTD
NAME OF THE RESPONDENT(S) : ZYNERGY SOLAR PROJECTS & SERVICES PVT LTD+8
UNDER SECTION : 241/242 OF COMPANIES ACT 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	CA VINEOD JAIN a/w Mr. Anand Desai and Parag Kharskar	MR Respondent No. 1 Respondent No. 2, 3 & 8.	
2.	P. H. ARVINDH PANDIAN for H. SRICHARAN KANDAKATIAN	Counsel for petitioner	
3.	H. SANKARANAKAYANDAN for HARISHADKAR MANI	Counsel for dp.	
4.	K. GOWTHAM KOMAR	Counsel for H.S & H.B.	

ORDER

Shri P H Arvinth Pandian, senior counsel for petitioners present. Shri Vinod Jain, CA, along with Shri Anand Desai, counsel for R1, R2, R3, R8 & R9, Shri R Sankaranarayanan, counsel for R4, represented R5 & R6 are present. Counsel for respondents have filed counter and the counsel for petitioner seeks time to file rejoinder. In the application the counter has already been filed by the respondents. Counsel for petitioner is also directed to file rejoinder, and objections to the report of the Observer.

Counsel for R2, R3, R8 & R9 made submissions that till the matter is taken up for final hearing, the petitioner and R4 be restrained from making any related party transactions. Keeping in view the submissions of the counsel, we order status quo as on this date. In case there may be any need for related party transactions, the same shall not be carried out without the leave of this Bench. PCS representing the respondents submitted that a direction be given to the Petitioner/Management of R1 to supply the required information to the respondents. His prayer is allowed. Petitioner/Management of R1 is directed to provide the relevant information as may be desired by the respondents. Put up on **14.06.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)